

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 1208 of 2003

STATE OF RAJASTHAN

.....

APPELLANTS

VERSUS

BRIJ LAL

....

RESPONDENT

O R D E R

Case has been called out twice and none are
present for both the parties.

The appeal is dismissed in default.

.....J
[HARJIT SINGH BEDI]

.....J
[J.M. PANCHAL]

NEW DELHI
APRIL 20, 2010.